# [Non-Reportable]

# IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION CIVIL APPEAL NO. 488 OF 2018 (Arising out of SLP (Civil) No. 2223 of 2017)

State of Punjab and Ors. .....Appellants

**Versus** 

Thuru Ram ......Respondent

## JUDGMENT

# MOHAN M. SHANTANAGOUDAR, J.

Leave granted.

2. The Judgment

dated

06.05.2015

passed by the

High Court of

Punjab &

Haryana at

Chandigarh in

R.F.A. No. 2435

1996 of is called in question by the State of Punjab on the ground that the compensation ordered to be paid in respect fruit of the standing trees on the acquired land is liable to reduced be substantially. 3. Land of the respondent was acquired along with trees standing on it for construction of

Hydel Channel.

A notification

under Section 4

of the Land

Acquisition Act,

1894

(hereinafter

referred to as

'the Act') was

issued on

12.01.1990 and

the declaration

under Section 6

of the Act was

made on

28.02.1990.

The Land

Acquisition

Collector

passed the

supplementary

award

awarding

compensation

of the fruit

trees standing

on the acquired

land on

10.03.1993.

Reference

Court had

rejected the

reference

sought by the

respondent

holding that

the award

made by the

Land

Acquisition

Collector was

proper and

The correct. respondent approached the High Court of Punjab & Haryana by filing the appeal which be came to allowed by the impugned judgment and reference was accepted awarding compensation to the tune of Rs. 5,77,377/for the standing trees on the

land

acquired

along with other statutory benefits as per Sections 23(1-A), 23(2) and 28 of the Act. Hence, this appeal by the State. 4. Heard the parties. The counsel for appellant taking us through the material on record submits the that judgment of the High Court is

liable to be set

aside inasmuch

as it has not considered the evidence in proper perspective while coming to the conclusion. She has drawn our attention to certain paragraphs of the judgment of reference the court support of the said contention. Per contra, learned advocate for the respondent

argued

in

support of the judgment of the High Court.

### **5.** The

respondent/the claimant relied Exhibit upon A.1. i.e. the assessment report of AW-2 prepared by an expert, in support of his contention seeking enhancement. On the other hand, the State relied upon the opinion of another expert i.e. RW-2 (the

report of RW-2
is at Exhibit
R.1.) to contend
that the
respondent is
not entitled for
compensation
as sought in
respect of the
trees.

6. According to respondent,396 fruit trees were standing on the acquired land of the respondent.

They were,
orange 28,
peach 76,
mausami 135
and mango

157. The Land

Acquisition

Collector

awarded total

compensation

of Rs.

37,321.12

including 30

percent

solatium and

12 percent

increase in

respect of such

fruit trees. As

mentioned

supra, the

reference court

on evaluating

the material on

record

confirmed the

award of the Land Acquisition

Collector.

7. Though, the respondent(AW-1) claimed that the 396 fruit trees were standing, in his deposition he stated that they were 250 fruit which trees included amrood, orange mango. and Such trees were 4 to 5 years old. The expert examined by the respondent

i.e. AW-2

Sunder Singh

is a retired

District

Agricultural

Officer who

served for 34

years in various

capacities.

According to

his report total

value of all the

trees was

Rs.6,35,114.70.

Certain other

factors such as

distance of land

from the town

etc. are also

deposed by

him.

Per contra, the Patwari (RW-1) examined on behalf of the appellant State has produced khasra girdawari register of the relevant village in respect of certain years. The total area of the acquired land belonging to the respondent is 7 kanals 2 marlas (less than 1 acre). In 1985-86, wheat and other crops were shown to have sown in the land. However, subsequently orchard (Bagicha) has been added with different ink in the crops column and according to him such entry was made, i.e. adding the word Bagicha, without any order from the competent authority. No According to RW-2, Horticulture initials were also found. Development Officer the acquired trees of the respondent were found to be of 'D' category. He has given the value of every kind of standing fruit trees. The valuation of RW-2 is far less than the valuation provided by AW-2.

examined by
the respondent
(AW-2) has
admitted that
there was a
tank for storing
water and

buckets were lying. Meaning thereby the respondent was allegedly watering the fruit trees by pouring water with the help of buckets. There was no perennial source of water. In that regard the reference court concluded that the irrigation facility was scanty. AW-2

further

has

deposed that there could be 90 fruit trees in one killa (equal to one acre). If, only 90 fruits trees can be planted in one killa (one acre), we are at a loss understand as to how there could be 250 396 trees or trees in 7 kanals and 2 marlas of land (less than one acre) that too of B category as is sought to be

contended by the respondent. 9. In view of the above, it is clear that the High Court has looked over certain material aspects of the evidence before coming to the conclusion. The High Court needs to consider the entire material in proper perspective afresh. Hence, the matter is to be remitted to

the High Court

0	of Punjab &
H	Haryana for
fr	resh disposal
ir	n accordance
W	vith law.
C	Ordered
a	accordingly, the
n	natter is
r	emitted to the
H	High Court.
Т	The impugned
jı	udgment is set
a	side. Appeal
S	tands
d	lisposed off
a	accordingly.
	J.
(A	RUN MISHRA)
J.	
(MOHAN M. SHANTANAGOUDAR)	

New Delhi

Dated: January 19, 2018